

(d) whether the Oil and Natural Gas Commission before inviting tenders for supply of same, was reluctant to procure the materials from Public Sector Undertakings which are manufacturing same materials when Government organisations are buying from those units/undertakings on 'single tender basis'; and

(e) the details thereof and reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) Yes, Sir.

(b) Yes, Sir.

(c) The tenders have been invited on all India basis through press advertisements to give opportunity to all eligible parties to quote the rates for various items of uniform.

(d) and (e). As per the Commission's stores procedure, procurement of commonly available items of high value on single tender basis, even from Public Sector Undertakings, is not made. Hence, it was decided to issue open tenders to procure these items on most competitive rates giving opportunity to all.

In response to the tender, the offers if any, received from Public Sector Undertakings will be considered on preferential basis as per existing orders.

**Losses in IDPL for Inventory of a Veterinary Products**

6500. SHRI ASLAM SHER KHAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Indian Drugs and Pharmaceuticals Ltd. (IDPL) has an accumulative inventory of a veterinary product worth Rupees three crores and that this product was got manufactured on loan licence from outside parties;

(b) if so, the name of the product and the name of the unit from where it was got manufactured;

(c) the loss suffered by IDPL on this product;

(d) whether the orders for getting manufactured such products were given by IDPL with the knowledge of Government Directors;

(e) the total quantity got manufactured alongwith its cost and how much has been sold alongwith its value realisation and the present stock position and its value and since when the stocks are lying unsold;

(f) whether any steps have been taken to investigate the matter and fix responsibility; and

(g) if so, the details thereof ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) and (b). The Indian Drugs and Pharmaceuticals Limited (IDPL) have an inventory of a veterinary formulation, Tribexin worth Rs. 1.35 crores. The bulk drug was procured from M/s. Gharda Chemicals Limited. The formulation was got manufactured by IDPL on loan licence from M/s. Intrac Pharmaceuticals Limited, Madras.

(c) and (e). A total quantity of 11.57 lakh vials of Tribexin was got manufactured by the company at a cost of Rs. 11.17 per vial. The stocks of these vials were made available to IDPL from May to August, 1983.

The scales so far were as under :

Year	Quantity Vials/Lakhs	Value (Rs. in Lakhs)
1983-84	1.96	34.94
1984-85	2.05	34.23

The present stock of these vials with IDPL is 7.5 lakhs valued at Rs. 1.35 crores at selling price and Rs. 81 lakhs at cost price. The product has no shelf life and till the stocks are disposed of it is difficult to say that there is a loss.

(d) The decision to manufacture the product on loan licence was taken by the

management and the company did not consider it necessary to obtain the approval of the Board of Directors in this regard.

(f) and (g). No, Sir.

**Vienna Conference of United Nations  
Industrial Development Organisation**

6501. SHRI N. VENKATARATNAM : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether a Conference of United Nations Industrial Development Organisation (UNIDO-IV) was held in Vienna from 2 August, 1984 to 20 August, 1984 and the purpose thereof;

(b) the proposals submitted to it by India, as Chairman of the Group of 77; and

(c) the results of the Conference ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir. The main purpose of the Conference was to review the progress and constraints in relation to industrialisation of developing countries; explore ways and means to promote international industrial cooperation including UNIDO's contribution in critical areas; and review UNIDO's coordinating role, in the UN System on industrial development.

(b) and (c). At the Conference (UNIDO-IV), the G-77 moved resolutions on important subjects which included mobilisation of financial resources for industrial development, world industrial restructuring and redeployment strengthening economic cooperation among developing countries and strengthening of scientific and technological capacities for industrial development in developing countries. The Conference adopted negotiated consensus resolutions on subjects which cover accelerated development of human resources for industrial development, strengthening of scientific and technological capacities for industrial development in developing countries, energy and industrialisation, policies and measures for domestic industrial

process and raw materials and strengthening of economic and technical cooperation among developing countries. Regarding mobilisation of financial resources for industrial development and world industrial restructuring and redeployment, no consensus agreement could be reached at UNIDO-IV.

**Guest House of Indian Drugs and  
Pharmaceuticals Limited, Rishikesh**

6502. SHRI N. VENKATARATNAM : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that the Indian Drugs and Pharmaceuticals Limited, Rishikesh constructed a guest house recently; and

(b) if so, at what cost and the purpose for its construction ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) No, Sir.

(b) Does not arise.

**Letter of Intent for Polyester Filament  
Yarn Requested by Andhra Pradesh  
Government**

6503. SHRI N. VENKATARATNAM : Will the Minister of PETROLEUM be pleased to state :

(a) whether Government of Andhra Pradesh had applied for letter of intent for manufacture of polyester filament yarn, used for blends in Handloom Industry; and

(b) the reasons for not granting the letter of intent to Andhra Pradesh Government ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) and (b). In November, 1984 M/s. Andhra Pradesh Industrial Development Corporation Limited submitted an application under Industries (Development and Regulation) Act, 1951 for establishment of a new undertaking for manufacture of polyester filament yarn for a capacity of 6,000 tonnes.